

Name of Company/ debtor		Rajshree Health Care Private Limited		Date of Commencement of the Contract		16.11.2017		List of Subsidiaries as on		31.03.2017		Amount in Rs.				
Sl No	Name of Creditor	Identificaton No	Details of claim submitted		Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of security interest	Amount claimed by claimant	Amount of interest accrued	Amount of Charged Claim	Amount of any Mutual Fund Debt may be set-off	Amount of Claim retained	Amount of claim after set-off/retention	Remarks, if any	
			Date of receipt	Amount claimed												Amount of claim admitted
1	Union Bank of India	CIN No : U99999MH2919FY000615	12.08.2010	37,84,79,564.80	37,28,67,062.00	Loan/Borrowment	37,84,79,564.80	Yes	<p>PRIMARY SECURITY: Disposition of land and building consisting of one plot on extent 20.268 sqm under Re.Sy.No. 31/14-1,2,3,12/5 held in the name of M.M.A. Bhat. Said 20.268 sqm under Re.Sy.No. 31/14-1,2,3,12/5 held in the name of M.M.A. Bhat. 7.588 and 4.45 sqm under Re.Sy.No. 31/14-9, 12/15 held in the name of M.M. Bhat. 20.268 sqm under Re.Sy.No. 31/12/1 held in the name of M.M. A. Bhat, 17.5 sqm under Re.Sy.No. 31/12/2 in the name of M.M. Anant and M.M. Anand. M.M. Anand's land to the extent of 5.00 sqm under Re.Sy.No. 31/12/1 as per Sale Deed No. 1283 of 1990.</p> <p>COLLATERAL SECURITY: All land along with apartment building constructed up to structure level 3.83 sqm of land under Re.Sy.No. 9/7 as per Sale deed no. 1182/1994 held in the name of M.M. Bhat. 31.10/27 sqm of land under Re.Sy.No. 9/7-4 as per Sale deed No. 1182/1994 in the name of M.M. Bhat.</p> <p>1) Land along with apartment building constructed up to structure level 3.83 sqm of land under Re.Sy.No. 9/7-5 held in the name of M.M. Bhat. Sale deed no. 1182/1994.</p> <p>2) 18.83 sqm of land under Re.Sy.No. 9/7-3 as per Sale Deed No. 1182/1994 held in the name of M.M. Bhat.</p>	87,620	88	54,02,00.00	88	54,02,00.00	3) Verified with books of accounts and all the previous claim submission. 4) As per the fact claim acceptance letter adjustment of Fixed deposit proceeds Rs. 56,21,202/- and the said proceeds is not in the claim and the balance is being adjusted. 5) Hence the Claim admitted partly for Rs. 37,28,67,062/-	
2	Mitsubishi East Urban Co. Ltd	PAN: AACAT7020	29.02.2010	5,25,42,748.00	5,25,42,748.00	Mortgage and Term loan	5,25,42,748.00	Yes	<p>Sale Deed No. 81/14 dated 20.06.2004 of 1000 sqm with an extent of 6.00 sqm of land held in the name of M.M. A. Bhat. Sale Deed No. 182 dated 01.12.2004 of 1000 sqm of land consisting with an extent of 6.00 sqm of land held in the name of M.M. Anant and M.M. Anand. Sale Deed No. 110/11 dated 04.08.2015 & 1000 sqm of land under Re.Sy.No. 12/12/1 of 1000 sqm of land consisting with an extent of 2.00 sqm of land and building held in the name of Managing Director and chairman of Rajshree Health Care Private Limited. Sale Deed No. 12/12 dated 23.12.2007 of 1000 sqm of land consisting with an extent of 12.00 sqm of land.</p>						1) Claim includes a loan of Rs. 5,25,42,748/- availed in the personal name of the chairman & MD and utilized by the company. 2) The liability is recorded in the books of accounts and interest is regularly served by the company, hence the said liability is admitted. 3) The mortgage of company's asset worth Rs. 5,08,51,125 (there is no charge in RCD under section 33(3) & 31) of 18C 2016 and Section 7(1)(b) & 4(e) of Companies Act 2013 and the remaining amount of Rs. 16,91,623 pertains to CRR expenses. 4) Hence the claimed amount is admitted in full for Rs. 5,25,42,748/-	
3	The Federal Bank Limited	NA	13.03.2010	8,00,000.00	8,00,000.00	Bank Guarantee amount	8,00,000.00	No	Fixed deposit of Rs. 8,00,000/- started on 05.02.2014	8,00,000.00	0.393	88	8,00,000.00	88	1) It is a contingent liability. 2) Mutual set-off available with fixed deposit. 3) No verification claim is received in full.	
				45,18,27,312.80	45,18,27,312.80		45,18,27,312.80						88	8,00,000.00	88	44,32,00.00